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**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE**

**BEFORE  
HON'BLE SHRI JUSTICE VIVEK RUSIA**

**ON THE 17<sup>th</sup> OF MARCH, 2023**

**MISC. CRIMINAL CASE No. 10045 of 2023**

**BETWEEN:-**

**VISHAL VASKALE @ DANY S/O BHAVANI SINGH, AGED  
ABOUT 23 YEARS, OCCUPATION: CATERING R/O WARD  
NO. 639/2 SHANTI NAGAR MUSAKHEDI INDORE  
(MADHYA PRADESH)**

**.....APPLICANT**

**(SHRI SHREYAS SAXENA, LEARNED COUNSEL FOR THE APPLICANT.)**

**AND**

**THE STATE OF MADHYA PRADESH STATION HOUSE  
OFFICER THROUGH POLICE STATION TILAK NAGAR  
DISTT. INDORE (MADHYA PRADESH)**

**.....RESPONDENTS**

**(SMT. MAMTA SHANDILYA, LEARNED GOVT. ADVOCATE FOR  
RESPONDENT/STATE.)**

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*This application coming on for hearing this day, the court passed the  
following:*

**ORDER**

This is a repeat (second) application u/s. 439 of Cr.P.C. filed by the applicant who is in custody since 16.5.2020 in connection with Crime No. 165/2020 registered at Police Station Tilak Nagar, Indore for the offence u/s. 302, 34 of the IPC.

After arguing for some time, learned counsel for the applicant prays for withdrawal of this repeat M.Cr.C.

Prayer allowed. This repeat M.Cr.C. is dismissed as withdrawn.

Alok

